on the Table

Law Officer and Law Officers Recruitment and conditions of Service (Amendment) Rules, 1988. [Placed in Library. See No. LT-6060/88]

- 1. Report and Accounts (1986-87) of the Tea Board, Calcutta and related papers
- II. Tea Board (Recruitment and conditions of Service of Directors of Tea Promotion appointed by Government) Rules, 1988
 - III. Notifications of the Ministry of Commerce

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): Madam, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following papers:--

(i) Thirty-third Annual Report of the Tea Board, Calcutta, for the year 1986-87.

(ii) Annual Accounts of the Tea Board, Calcutta, for the year 1986-87 and the Audit Report thereon.

(iii) Review by Government on the working of the Board,

(iv) Statement giving reasons for the delay in laying the papers mentioned at (i) and (ii) above.

[Placed in Library. See No. LT-5965/88 for (i) to (iv)]

II. A copy (in English and Hindi) of the Ministry of Commerce, Notification G.S.R. No. 349(E), dated the 16th March, 1988, publishing the Tea Board (Recruitment and Conditions of Service of Directors of Tea Promotion appointed by Government) Rules, 1988 under section 49 of the Tea Act, 1953. [Placed in Library. See No. LT-6232/88]

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce, under section 3 of the Imports and Exports (Control) Act, 1947:-- (i) S.O. No. 322(E), dated the 30th March, 1988, publishing the exports (Control) Order, 1988.

(ii) S.O. No. 371(E), dated the 30th March, 1988, authorising various officers to take action under the Imports (Control) Order, 1955 (as amended) and Exports (Control) Order, 1988.

[Placed in Library. See No. LT-6233/88 for (i) and (ii)]

IV. A copy each $(i_n \text{ English} \text{ and} \text{ Hindi})$ of the following Notifications of the Ministry of Commerce:—

(i) S.O. No. 200(E), dated the 23rd February, 1988, publishing the Imports (Control) Amendment Order, 1988.

(ii) S.O. No. 235(E), dated the 29th February, 1988, authorising the Joint Chief Cottroller of Imports & Exports, Deputy Chief Controllers of Imports and Exports, the Customs Collectors and the Officers of Customs, under the Customs Act. 1962, the Development Commissioner for Iron and Steel, the Deputy Development Commissioner Iron and Steel and the Superintendents of Police in the Economic Offences Wing of the Central Bureau of Investigation, to make complaints in writing in courts in respect of any offence punishable under section 5 of the Imports and Exports (Control) Act, 1947.

[Placed in Library. See No. LT-6117/88]

MOTION FOR- ELECTION TO THE CENTRAL SILK BOARD

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA): Madam, I move the following motion:—

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948 (61 of 1948) read with rules 4 and 5(2) of the Central Silk Board Rules, 1955, this House do proceed to elect in such manner as